

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3215 of 2020

Rajendra Kumar Mahto. ..Petitioner

Versus

1. The State of Jharkhand.
2. Shilpi Mahto.Opposite Parties

Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mrs. J. Mazumdar, Advocate
For the State : Mr. V.N. Jha, A.P.P.

02/9-9-2020 Heard the parties.

So far as defect no. 9 (i) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards defect nos. 9 (ii) to (iv) are concerned, the same are ignored.

The petitioner apprehends his arrest in connection with Mahuda P.S. Case No. 16 of 2020.

The marriage of the informant was solemnized with the petitioner on 20.11.2011. It has been alleged that after one month of marriage, there was a demand of dowry and on non-fulfillment of which, she was subjected to torture and forced to leave her matrimonial house.

Petitioner is the husband of the informant, who appears to have filed a suit for dissolution of marriage prior to institution of the FIR. It further appears that after receiving the notice of the said suit, the FIR has been lodged by the informant.

On consideration of the aforesaid facts, the petitioner, named above, is directed to surrender in the court below within a period of four weeks from today and pray for regular bail, and in that event, he will be enlarged on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only) with two sureties of the like amount each to the satisfaction of learned A.C.J.M, Dhanbad in connection with Mahuda P.S. Case No. 16 of 2020, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J)

Rakesh/-